

82.3.90

ORIGINAL APPLICATION No. 181/90

K. SANTHOSH KUMAR AND OTHERS VS. DIRECTOR GENERAL OF POSTS
AND OTHERS

Shri Alexander Thomas
Shri Ibrahim Khan.

SPM & AVH

Heard. ADMIT.

Respondents to file counter affidavit within five weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within two weeks thereafter with a copy to the learned counsel for the respondents.

List before DR for completion of pleadings on 21.5.90.

M.P. for filing single application is allowed.

or S. M.
12.3.90

for 21/5
CNF

for 15/6
Reply by Respondents
on 28-5-90
on behalf of R.1-4
31/5/90 25: CNF

TWZ

The applicant and R.1-4 are represented through counsel. None appears for R.5. Time till 15.6.90 granted to file reply, if any.

21.5.90.

TWZ

The applicants and R.1-4 are represented through counsel. ^{They have already filed the reply.} None appears for R.5. Respondent No.5 has not filed the reply so far in spite of the time granted for the purpose. The counsel for the applicant submits that the case may be posted for hearing before the court and the rejoinder if any, will be filed in the meantime. Hence, the case posted for hearing before the court on 24.7.90 and to file rejoinder if any, in the meantime, as prayed for.

24.7.90

SPM & AVH

15.6.90.

Alexander Thomas-for applicant.
Shri Shafeeq-for respondents. (Hon'ble VC)

Heard the learned counsel for the applicants. The learned counsel for the applicants indicated that since the applicants have been regularly appointed they do not wish to press this application any further. Accordingly the application is closed as not pressed.

(A.V. Haridasan)
Judicial Member

(S.P. Mukerji)
Vice Chairman

24.7.90.

Order communicated
on 26.7.90.
File closed on
26.7.90.

26/7/90